

F. No. 01(05)/Circular/CESTAT/2021
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110066

Dated: 31 January 2021

NOTIFICATION

By Public Notices dated 10.8.2020, 14.8.2020 and 16.8.2020 the system of e-hearing of appeals was introduced in all Benches of the Tribunal. The cases are listed on a request made by any of the parties in the appeal. The progress of e-hearing has since been reviewed by the Hon'ble President and it is now directed that, in partial modification of the Public Notices *supra*, the Registry will also list cases of the following nature.

1. All matters remanded by the Supreme Court/High Court with direction to dispose expeditiously.
2. All cases where the issue(s) has been referred to be heard by Larger Bench as may be constituted by the Hon'ble President.
3. All Difference of Opinion cases after the third Member is nominated by the Hon'ble President.
4. All defect cases involving non payment of mandatory pre deposit, jurisdictional issue and without COD application.

The notification shall come into force with effect from **1 February 2021**.
This issues with the approval of the Hon'ble President, CESTAT.

By Order,



(Bineesh Kumar K.S.)

Registrar

Copy to:

1. SPS to Hon'ble President, CESTAT, New Delhi.
2. Members, CESTAT, All Benches.
3. Deputy Registrars/Assistant Registrars, CESTAT, All Benches.
4. Bar Association, CESTAT, New Delhi/Mumbai/Kolkata/Chennai/Bengaluru/Ahmedabad/Allahabad/Chandighr/Hyderabad.
5. Chief Commissioner (AR), CESTAT, New Delhi/Commissioner (AR), CESTAT, Mumbai/Kolkata/Chennai/Bengaluru/Ahmedabad/Allahabad/Chandigrah/Hyderabad.
6. Notice Board/ Website.